

**MINUTES OF THE MEETING No. 36/12 dated 7.12.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri G. Muthuraja, US, EOU M/O Commerce
4. Shri Alok Kumar, SO, EOU
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.35/11 for confirmation and confirmed and adopted the same without any change.

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| Case No M-138<br>NC No.36/12<br>Dated 7.12.2011 | M/ s Meghmani Pigments, Ahmedabad<br>F.No.01/83/162/297/AM10/DES-IV |
|-------------------------------------------------|---------------------------------------------------------------------|

The Committee considered the case as per agenda. TA concerned forwarded written comments. Comments were discussed. As Technical Authority, Deptt. of C&PC(Chem Div.) requested to study case further, case was deferred for four weeks.

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| Case No M-138<br>NC No.36/12<br>Dated 7.12.2011 | M/ s Indian Toners & Developers Ltd,<br>F.No.01/83/162/8/AM12/DES-IV |
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The Committee considered the case as per agenda. As concerned Technical Authority, Deptt. of C&PC(PC Div.) did not attend

NC Meeting, case could not be discussed and deferred for four weeks.

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| Case No M-139<br>NC No.36/12<br>Dated 7.12.2011 | M/ Kancor Ingredients Ltd, Cochin<br>F.No.01/83/50/434/AM10/DES-IV<br>RLA F.No.10/24/40/53/AM10<br>Lic.No.1010034896 dated 12/8/2009 |
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The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/02/09-10/394 dated 20.4.2010,, the Committee decided to approve the case at 14.50% yield as under:-

| Item of Export         | Qty      | Item of Import                     | Qty    |
|------------------------|----------|------------------------------------|--------|
| Oleoresin Black Pepper | 35.39 MT | Light Black Pepper (Light Berries) | 244 MT |

The above approval is in addition to norms fixed for this authorization vide NC Meeting No.35/83 dated 01/12/2010 vide Spices Board Letter No.MKT/FNP/02/09-10/1629 dated 15.6.2010.

This decision is in accordance with clarification/recommendation provided by Spices Board vide Letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011,

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

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## Para 4.7 Decision(DRAFT)

**MEETING NUMBER**

**: 36/83-ALC1/2011 MEETING DATE : 07.12.2011**

|   |                                                                                                                                                                                                                                 |                                       |                                            |                             |
|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|-----------------------------|
| 1 | <b>Case No.:3/24/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00410/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00048/AM11/       | Lic.No/Date:1010039982<br>03.09.2010       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                       |                                            |                             |

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| 2 | <b>Case No.:4/24/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00411/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00049/AM11/       | Lic.No/Date:1010039983<br>03.09.2010       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                       |                                            |                             |

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| Case No.:10/40/83-ALC1/2010                                                                                                                                                                                                                                 | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case Approved |
| HQ File :01/83/050/00736/AM11/                                                                                                                                                                                                                              | RLA File :10/24/040/00084/AM11/        | Lic.No/Date:1010041260<br>27.12.2010       | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/01/09-10/2092 dt. 22.6.2011, the Committee decided to approve the case at 17.67% yield as under:- |                                        |                                            |                      |
| Item of Export                                                                                                                                                                                                                                              | Qty                                    | Item of Import                             | Qty                  |
| Mace Oil                                                                                                                                                                                                                                                    | 1.55 MT                                | MACE                                       | 08.75 MT             |
| This decision is applicable for this licence only.                                                                                                                                                                                                          |                                        |                                            |                      |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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| 4                                                                                                                                                             | Case No.:23/40/83-ALC1/2010                                                                                                                                                                                                                                  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status :Case Approved |
|                                                                                                                                                               | HQ File :01/83/050/00749/AM11/                                                                                                                                                                                                                               | RLA File :10/24/040/00078/AM11/        | Lic.No/Date:1010041290<br>30.12.2010       | Defer Date:           |
|                                                                                                                                                               | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/3185 dt. 25.11.2011, the Committee decided to approve the case at 11.35% yield as under:- |                                        |                                            |                       |
|                                                                                                                                                               | Item of Export                                                                                                                                                                                                                                               | Qty                                    | Item of Import                             | Qty                   |
|                                                                                                                                                               | Oleoresin Black Pepper                                                                                                                                                                                                                                       | 21.77 MT                               | Light Black Pepper (Light Berries)         | 191.84 MT             |
| This decision is applicable for this licence only.<br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                                                                                                                                                                                                                                              |                                        |                                            |                       |

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| 5 | <b>Case No.:10/48/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00935/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00107/AM11/        | Lic.No/Date:1010041843<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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| 6 | <b>Case No.:11/48/83-ALC1/2010</b>                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00936/AM11/                                                                                                  | RLA File :10/24/040/00106/AM11/        | Lic.No/Date:1010041844<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks |                                        |                                            |                             |

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012.

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| 7 | <b>Case No.:13/48/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00938/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00096/AM11/        | Lic.No/Date:1010041839<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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| 8 | <b>Case No.:14/48/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00939/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00102/AM11/        | Lic.No/Date:1010041840<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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| 9 | <b>Case No.:15/48/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00940/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00103/AM11/        | Lic.No/Date:1010041841<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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| 10 | <b>Case No.:16/48/83-ALC1/2010</b>                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00941/AM11/                                                                                                  | RLA File :10/24/040/00104/AM11/        | Lic.No/Date:1010041842<br>21.02.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks |                                        |                                            |                             |

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012.

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| <b>Case No.:21/51/83-ALC1/2010</b>                                                                                                                                                                                                                            | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. |                     | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/01012/AM11/                                                                                                                                                                                                                                | RLA File :03/94/040/01100/AM11/                |                     | Lic.No/Date:0310620858<br>11.03.2011       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/64/2011-Ch.II dated 1.11.2011 the Committee decided to approve the case as under :- |                                                |                     |                                            |                             |
| Export Item                                                                                                                                                                                                                                                   | Qty.                                           | Import Item         | Qty.                                       |                             |
| As approved by NC-4                                                                                                                                                                                                                                           | 1 Kg                                           | As approved by NC-4 | .....                                      |                             |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                       |                                                |                     |                                            |                             |

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| 12 | <b>Case No.:3/52/83-ALC1/2010</b>                                                                                                                                                                                               |  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01089/AM11/                                                                                                                                                                                                  |  | RLA File :10/24/040/00130/AM11/        | Lic.No/Date:1010042162<br>18.03.2011       | Defer Date:04.01.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |  |                                        |                                            |                             |

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| 13 | <b>Case No.:4/52/83-ALC1/2010</b>                                                                                                                                                                                               |  | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01090/AM11/                                                                                                                                                                                                  |  | RLA File :10/24/040/00131/AM11/        | Lic.No/Date:1010042163<br>18.03.2011       | Defer Date:04.01.2012       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |  |                                        |                                            |                             |

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| 14 | <b>Case No.:14/52/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SALVI CHEMICAL INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01100/AM11/                                                                                                                                                                                                                                        | RLA File :03/95/040/00977/AM11/              | Lic.No/Date:0310622089<br>18.03.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and after discussion the Committee decided to call for Central Excise Data from firm vide letter dated 28.9.2011. Reminder issued on 24.11.2011. Accordingly the case may be re-listed on 4.1.2012. |                                              |                                            |                             |

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| 15 | <b>Case No.:17/52/83-ALC1/2010</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01103/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00132/AM11/        | Lic.No/Date:1010042204<br>22.03.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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| 16                                                                                                      | Case No.:20/12/83-ALC1/2011                                                                                                                                                                                                                                   |  | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. |                     | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 |       | Status:Case<br>Approved |  |
|                                                                                                         | HQ File :01/83/050/00239/AM12/                                                                                                                                                                                                                                |  | RLA File :03/94/040/01162/AM11/                |                     | Lic.No/Date:0310624135<br>29.03.2011       |       | Defer Date:             |  |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/64/2011-Ch.II dated 1.11.2011 the Committee decided to approve the case as under :- |  |                                                |                     |                                            |       |                         |  |
|                                                                                                         | Export Item                                                                                                                                                                                                                                                   |  | Qty.                                           | Import Item         |                                            | Qty.  |                         |  |
|                                                                                                         | As approved by NC-4                                                                                                                                                                                                                                           |  | 1 Kg                                           | As approved by NC-4 |                                            | ..... |                         |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                               |  |                                                |                     |                                            |       |                         |  |

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| 17 | <b>Case No.:</b> 1/4/83-ALC1/2011                                                                                                                                                                                                                                                                             | Party Name:VIVIMED LABS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00048/AM12/                                                                                                                                                                                                                                                                                | RLA File :09/24/040/00008/AM12/ | Lic.No/Date:0910046404<br>18.04.2011       | Defer<br>Date:04.01.2012               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and after detail discussion the Committee decided to call for Central Excise consumption & production Data from the firm. An E-mail issued on 18.10.2011. Reminder issued on 24.11.2011. Accordingly the case may be re-listed on 4.1.2012. |                                 |                                            |                                        |

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| Case No.:1/8/83-ALC1/2011                                                                                                                                                                                                        | Party Name:MICRO INKS LTD.                                                                  | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00110/AM12/                                                                                                                                                                                                   | RLA File :03/95/040/00041/AM12/                                                             | Lic.No/Date:0310630667<br>11.05.2011       | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.36/18/TSW-6 dated 2.12.2011 the Committee decided to approve the case as under:- |                                                                                             |                                            |                         |
| <b><u>Export Item</u></b>                                                                                                                                                                                                        |                                                                                             |                                            |                         |
| S.No.                                                                                                                                                                                                                            | Description of Item                                                                         | Quantity                                   |                         |
| 1.                                                                                                                                                                                                                               | Pigment Yellow UV paper Concentrate<br>(Pigment Content 27+/-1%, Resin content 64<br>+/-1%) | 1 Kg                                       |                         |
| <b><u>Import Item</u></b>                                                                                                                                                                                                        |                                                                                             |                                            |                         |
| S.No.                                                                                                                                                                                                                            | Description of Item                                                                         | Quantity                                   |                         |
| 1.                                                                                                                                                                                                                               | Pigment Yellow 174 (or its Raw material of<br>Pigment Yellow 174)                           | -                                          |                         |

|     |                                                                                                                             |            |
|-----|-----------------------------------------------------------------------------------------------------------------------------|------------|
| 2.  | 1a) 3,3 Dichlorobenzidine                                                                                                   | 0.0634 Kg  |
| 3.  | 1b) Acetoacetmetaxyidide                                                                                                    | 0.09577 Kg |
| 4.  | 1c) Acetoacetorthotoludide                                                                                                  | 0.01545 Kg |
| 5.  | 1d) Sodium Nitrite                                                                                                          | 0.03840 Kg |
| 6.  | 1e) Sulfamic Acid                                                                                                           | 0.02540 Kg |
| 7.  | 1f) Caustic Soda Lye-48%                                                                                                    | 0.19320 Kg |
| 8.  | 1g) Acetic Acid                                                                                                             | 0.05800 Kg |
| 9.  | 1h) Rosin                                                                                                                   | 0.1065 Kg  |
| 10. | Polyester acrylate (Di Trimethylol Propane Based) (or its Raw Material of Polyester acrylate (Di Trimethylol Propane Based) | Nil        |
| 11. | 2a) Acrylic Acid                                                                                                            | 0.1767 Kg  |
| 12. | 2b) Dimer Acid                                                                                                              | 0.0316 Kg  |
| 13. | 2c) Pthalic Anhydride                                                                                                       | 0.0286 Kg  |
| 14. | 2d) Di Tri Methylol Propane                                                                                                 | 0.1823 Kg  |
| 15. | Epoxy acrylate (or its raw material of Epoxy acrylate)                                                                      | Nil        |
| 16. | 3a) Acrylic Acid                                                                                                            | 0.0598 Kg  |
| 17. | 3b) Epoxy Resins                                                                                                            | 0.1573 Kg  |
| 18. | 3c) Mono Ethyl Hydro Quinone                                                                                                | 0.0016 Kg  |
| 19. | 3d) Benzyl Dimethyl Amine                                                                                                   | 0.00108 Kg |
| 20. | 3e) Glyceryl Propoxy Triacrylate/Propoxylated Glyceryl/Triacrylate                                                          | 0.0518 Kg  |
| 21. | Trimethylol Propane Ethoxy Tri Acrylate (TMPEOTA)                                                                           | 0.07900 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                |                                 |                                            |                         |
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| Case No.:2/8/83-ALC1/2011      | Party Name:MICRO INKS LTD.      | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00111/AM12/ | RLA File :03/95/040/00042/AM12/ | Lic.No/Date:0310630674<br>11.05.2011       | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.36/19/TSW-6 dated 2.12.2011 the Committee decided to approve the case as under:-

### Export Item

| S.No. | Description of Item                                                                 | Quantity |
|-------|-------------------------------------------------------------------------------------|----------|
| 1.    | Pigment Red UV paper Concentrate (Pigment Content 29+/-1%, Resin content 59 +/- 1%) | 1 Kg     |

### Import Item

| S.No. | Description of Item                                                                                                        | Quantity   |
|-------|----------------------------------------------------------------------------------------------------------------------------|------------|
| 1.    | Pigment Red 57:1 (or its Raw material of Pigment Red 57:1)                                                                 | Nil        |
| 2.    | 1a) 4B Acid                                                                                                                | 0.12075 Kg |
| 3.    | 1b) Bon Acid                                                                                                               | 0.12135 Kg |
| 4.    | 1c) Sodium Nitrite                                                                                                         | 0.04496 Kg |
| 5.    | 1d) Gum Rosin                                                                                                              | 0.02248 Kg |
| 6.    | Polyester acrylate (Di Trimethylol Propane Based) - (or its Raw Material Polyester acrylate (Di Trimethylol Propane Based) | Nil        |
| 7.    | 2a) Acrylic Acid                                                                                                           | 0.18372 Kg |

|     |                                                                    |            |
|-----|--------------------------------------------------------------------|------------|
| 8.  | 2b) Dimer Acid                                                     | 0.03289 Kg |
| 9.  | 2c) Pthalic Anhydride                                              | 0.02879 Kg |
| 10. | 2d) Di Tri Methylol Propane                                        | 0.1895 Kg  |
| 11. | Epoxy acrylate (or its raw material Epoxy acrylate)                | Nil        |
| 12  | 3a) Acrylic Acid                                                   | 0.04518 Kg |
| 13. | 3b) Epoxy Resins                                                   | 0.11885 Kg |
| 14. | 3c) Mono Ethyl Hydro Quinone                                       | 0.00120 Kg |
| 15. | 3d) Benzyl Dimethyl Amine                                          | 0.00080 Kg |
| 16. | 3e) Glyceryl Propoxy Triacrylate/Propoxylated Glyceryl/Triacrylate | 0.03916 Kg |
| 17. | Trimethylol Propane Ethoxy Tri Acrylate                            | 0.12394 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                |                                 |                                            |                         |
|--------------------------------|---------------------------------|--------------------------------------------|-------------------------|
| Case No.:3/8/83-ALC1/2011      | Party Name:MICRO INKS LTD.      | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/00112/AM12/ | RLA File :03/95/040/00043/AM12/ | Lic.No/Date:0310630688<br>11.05.2011       | Defer Date:             |

**Decision :** The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.36/20/TSW-6 dated 2.12.2011 the Committee decided to approve the case as under:-

### Export Item

| S.No. | Description of Item                                                                  | Quantity |
|-------|--------------------------------------------------------------------------------------|----------|
| 1.    | Pigment Blue UV paper Concentrate (Pigment Content 35+/-1%, Resin content 58 +/- 1%) | 1 Kg     |

**Import Item**

| S.No. | Description of Item                                                                                                           | Quantity   |
|-------|-------------------------------------------------------------------------------------------------------------------------------|------------|
| 1.    | Pigment Blue 15:3 (WC)                                                                                                        | 0.36618 Kg |
| 2.    | Polyester acrylate (Di Trimethylol Propane Based) - (or its Raw Material of Polyester acrylate (Di Trimethylol Propane Based) | Nil        |
| 3.    | 2a) Acrylic Acid                                                                                                              | 0.14107 Kg |
| 4.    | 2b) Dimer Acid                                                                                                                | 0.02524 Kg |
| 5.    | 2c) Pthalic Anhydride                                                                                                         | 0.02286 Kg |
| 6.    | 2d) Di Tri Methylol Propane                                                                                                   | 0.14550 Kg |
| 7.    | Epoxy acrylate (or its raw material Epoxy acrylate)                                                                           | Nil        |
| 8.    | 3a) Acrylic Acid                                                                                                              | 0.06440 Kg |
| 9.    | 3b) Epoxy Resins                                                                                                              | 0.16939 Kg |
| 10.   | 3c) Mono Ethyl Hydro Quinone                                                                                                  | 0.00116 Kg |
| 11.   | 3d) Benzyl Dimethyl Amine                                                                                                     | 0.00110 Kg |
| 12    | 3e) Glyceryl Propoxy<br>Triacrylate/Propoxylated Glyceryl/Triacrylate                                                         | 0.05580 Kg |
| 13.   | Trimethylol Propane Ethoxy Tri Acrylate                                                                                       | 0.06396 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

|                                  |                                                   |                                            |                                 |
|----------------------------------|---------------------------------------------------|--------------------------------------------|---------------------------------|
| <b>Case No.:7/8/83-ALC1/2011</b> | Party Name:KANDLA ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
| HQ File :01/83/050/00116/AM12/   | RLA File :05/23/040/00052/AM12/                   | Lic.No/Date:0510290567<br>12.05.2011       | Defer<br>Date:04.01.2012        |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks

for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder dated 26.9.2011. Remidner dated 24.11.2011 (by E=-Mail) issued by this office. Accordingly the case may be re-listed on 4.1.2012..

|    |                                                                                                                                                                                                                                 |                                        |                                            |                             |
|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 22 | <b>Case No.:15/12/83-ALC1/2011</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00234/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00004/AM12/        | Lic.No/Date:1010043070<br>13.05.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 23 | <b>Case No.:17/12/83-ALC1/2011</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00236/AM12/                                                                                                                                                                                                  | RLA File :10/24/040/00001/AM12/        | Lic.No/Date:1010043068<br>13.05.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.1.2012. |                                        |                                            |                             |

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|----------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 24             | <b>Case No.:21/12/83-ALC1/2011</b>                                                                                                                                                                                                                          | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Approved</b> |
|                | HQ File :01/83/050/00240/AM12/                                                                                                                                                                                                                              | RLA File :10/24/040/00003/AM12/        | Lic.No/Date:1010043069<br>13.05.2011       | Defer<br>Date:04.01.2012    |
|                | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/01/09-10/3192 dt. 30.11.2011, the Committee decided to approve the case at 2.30% yield as under:- |                                        |                                            |                             |
| Item of Export |                                                                                                                                                                                                                                                             | Qty                                    | Item of Import                             | Qty                         |

|                                      |         |          |          |
|--------------------------------------|---------|----------|----------|
| Oleoresin Turmeric C14<br>(Curcumin) | 1.84 MT | Turmeric | 80.00 MT |
|--------------------------------------|---------|----------|----------|

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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| 25 | <b>Case No.:</b> 9/12/83-ALC1/2011                                                                                                                                                                                                                                                                                                                                                                   | Party Name:ARJUN MARKETING SERVICES | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00228/AM12/                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00063/AM12/     | Lic.No/Date:0310635280<br>09.06.2011       | Defer<br>Date:04.01.2012     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that the reply given by the firm to the D/L dated 25/8/2008 is incomplete. The Committee decided that Technical Authority should call the complete details from the firm. A letter issued on 21.10.2011. Reminder dated 24.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 4.1.2012. |                                     |                                            |                              |

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| 26 | <b>Case No.:</b> 30/12/83-ALC1/2011                                                                                                                                                                                     | Party Name:CARBORUNDUM UNIVERSAL LIMITED, | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00249/AM12/                                                                                                                                                                                          | RLA File :04/24/040/00038/AM12/           | Lic.No/Date:0410124885<br>13.06.2011       | Defer<br>Date:04.01.2012     |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 4.1.2012. |                                           |                                            |                              |

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| 27 | <b>Case No.:</b> 4/20/83-ALC1/2011                                                                                                                                                                                                                                   | Party Name:KASHUCHEM PVT.LTD.   | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:</b> Case Deferred |
|    | HQ File :01/83/050/00410/AM12/                                                                                                                                                                                                                                       | RLA File :03/94/040/00194/AM12/ | Lic.No/Date:0310638011<br>22.06.2011       | Defer<br>Date:04.01.2012     |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that Deptt of C&PC(Chem.Div) returned the application and consequently it was referred to DIPP. U.O. issued on 14.12.2011. Accordingly the case may be re-listed on 4.1.2012. |                                 |                                            |                              |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|---------------------------------|
| 28 | <b>Case No.:5/16/83-ALC1/2011</b>                                                                                                                                                                                                                                                                        | Party Name:ANMOL CHEMICALS      | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00307/AM12/                                                                                                                                                                                                                                                                           | RLA File :03/94/040/00218/AM12/ | Lic.No/Date:0310641765<br>12.07.2011       | Defer<br>Date:04.01.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.11.2011. Reminder to be issued to RLA/Firm. Accordingly the case may be relisted on 4.1.2012 |                                 |                                            |                                 |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|---------------------------------|
| 29 | <b>Case No.:6/16/83-ALC1/2011</b>                                                                                                                                                                                                                                      | Party Name:ASAHI INDIA GLASS LTD | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00308/AM12/                                                                                                                                                                                                                                         | RLA File :05/23/040/00133/AM12/  | Lic.No/Date:0510296381<br>12.07.2011       | Defer<br>Date:04.01.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.11.2011 issued by DIPP. Accordingly the case may be re-listed on 4.1.2012.. |                                  |                                            |                                 |

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| 30 | <b>Case No.:7/16/83-ALC1/2011</b>                                                                                                                                                                                                                                                                                                                                                         | Party Name:KANDLA ENERGY AND<br>CHEMICALS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00309/AM12/                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00147/AM12/                   | Lic.No/Date:0510296563<br>14.07.2011       | Defer<br>Date:04.01.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.6.2011 issued by Deptt. of C&PC(PC.Div.) followed by reminder dated 26.9.2011. Reminder dated 24.11.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 4.1.2012.. |                                                   |                                            |                                 |

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|  | <b>Case No.:3/20/83-ALC1/2011</b> | Party Name:SARAF CHEMICALS LTD. | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|  | HQ File :01/83/050/00409/AM12/    | RLA File :03/95/040/00348/AM12/ | Lic.No/Date:0310646121                     | Defer                           |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------|-----------------|
| 31 |                                                                                                                                                                                                                                                                       | 03.08.2011 | Date:04.01.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 24.11.2011. Accordingly the case may be relisted on 4.1.2012 |            |                 |

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|----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|--------------------------------------------|---------------------------------|
| 32 | <b>Case No.:6/20/83-ALC1/2011</b>                                                                                                                                                                                                                                         | Party Name:A.M.TODD COMPANY<br>INDIA PRIVATE LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00412/AM12/                                                                                                                                                                                                                                            | RLA File :03/94/040/00246/AM12/                      | Lic.No/Date:0310647348<br>09.08.2011       | Defer<br>Date:04.01.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.11.2011 issued by DC(MSME). Accordingly the case may be re-listed on 4.1.2012. |                                                      |                                            |                                 |

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|----|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------|--------------------------------------------|---------------------------------|
| 33 | <b>Case No.:2/24/83-ALC1/2011</b>                                                                                                                                                                                              | Party Name:SHYAM CHEMICALS<br>PRIVATE LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00435/AM12/                                                                                                                                                                                                 | RLA File :03/95/040/00329/AM12/               | Lic.No/Date:0310651847<br>06.09.2011       | Defer<br>Date:04.01.2012        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.10.2011. Accordingly the case may be re-listed on 4.1.2012 |                                               |                                            |                                 |

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|--|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------|--------------------------------------------|---------------------------------|
|  | <b>Case No.:1/28/83-ALC1/2011</b>                                                                                                                                                                                                                               | Party Name:PARAMOUNT MINERALS &<br>CHEMICALS LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/00521/AM12/                                                                                                                                                                                                                                  | RLA File :03/95/040/00438/AM12/                      | Lic.No/Date:0310652352<br>08.09.2011       | Defer Date:                     |
|  | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/132/2011-Ch.II dated 30.11.2011 the Committee decided to approve the case as under :- |                                                      |                                            |                                 |

|                                                                                                         |                                                                |      |                                                                                                                                        |                                                                      |
|---------------------------------------------------------------------------------------------------------|----------------------------------------------------------------|------|----------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------|
| 34                                                                                                      | Export Item                                                    | Qty. | Import Item                                                                                                                            | Qty.                                                                 |
|                                                                                                         | Optical Brightener C.I. Fluorescent 113 Brightener (Assay 25%) | 1 Kg | 1. Cyanuric Chloride<br>2. Diethanolamine<br>3. Diamino Stilbene Di Sulphonic Acid<br>4. Aniline<br>5. Triethanolamine<br>6. Glycerine | 0.111 Kg<br>0.061 Kg<br>0.111 Kg<br>0.055 Kg<br>0.060 Kg<br>0.150 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                |      |                                                                                                                                        |                                                                      |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 35 | Case No.:2/28/83-ALC1/2011                                                                                                                                                                                                                                            | Party Name:GODREJ INDUSTRIES LTD., | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case Deferred     |
|    | HQ File :01/83/050/00522/AM12/                                                                                                                                                                                                                                        | RLA File :03/94/040/00461/AM12/    | Lic.No/Date:0310656881<br>29.09.2011       | Defer<br>Date:04.01.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.12.2011. Accordingly the case may be relisted on 4.1.2012 |                                    |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|--------------------------|
| 36 | Case No.:3/28/83-ALC1/2011                                                                                                                                                                                                                                            | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case Deferred     |
|    | HQ File :01/83/050/00523/AM12/                                                                                                                                                                                                                                        | RLA File :03/94/040/00476/AM12/            | Lic.No/Date:0310657280<br>30.09.2011       | Defer<br>Date:04.01.2012 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 14.12.2011. Accordingly the case may be relisted on 4.1.2012 |                                            |                                            |                          |

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|--|----------------------------|--------------------------------------------|--------------------------------------------|----------------------|
|  | Case No.:4/28/83-ALC1/2011 | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | Status:Case Deferred |
|--|----------------------------|--------------------------------------------|--------------------------------------------|----------------------|

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| 37                                                                                                                                                                                                                                       | HQ File :01/83/050/00524/AM12/ | RLA File :03/94/040/00458/AM12/ | Lic.No/Date:0310657294<br>30.09.2011 | Defer<br>Date:04.01.2012 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.1.2012 |                                |                                 |                                      |                          |

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|---------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------|-----------------------------------------------|---------------------------------|
| 38                                                                                                      | <b>Case No.:2/36/83-ALC1/2011</b>                                                                                                                                                                                                                  | Party Name:SAERTEX INDIA PRIVATE LIMITED | Meet No/Date:36/83-ALC1/2011<br>07.12.2011    | <b>Status:Case Approved</b>     |
|                                                                                                         | HQ File :01/83/050/00637/AM12/                                                                                                                                                                                                                     | RLA File :31/83/040/00143/AM12/          | Lic.No/Date:3110051073<br>19.10.2011          | Defer Date:                     |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. 38/36/TSW-7 dated 5.12.2011 the Committee decided to approve the case on repeat basis as under :- |                                          |                                               |                                 |
|                                                                                                         | Export Item                                                                                                                                                                                                                                        | Qty.                                     | Import Item                                   | Qty.                            |
|                                                                                                         | Stitch Bonded Fabrics<br>(of Glass Fibre)                                                                                                                                                                                                          | 1.000<br>Kg                              | 1. E-Glass PPG 2002<br>2400 TEX (Glass Fibre) | 1.05 Kg/Kg content<br>in export |
|                                                                                                         |                                                                                                                                                                                                                                                    |                                          | 2. NTY 2002 7300 Tray<br>(Glass Fibre)        | 1.05 Kg/Kg content<br>in export |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                    |                                          |                                               |                                 |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------|--------------------------------------------|-----------------------------|
| 39 | <b>Case No.:1/32/83-ALC1/2011</b>                                                                                                                                                                                                        | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00565/AM12/                                                                                                                                                                                                           | RLA File :03/94/040/00658/AM12/           | Lic.No/Date:0310662111<br>25.10.2011       | Defer<br>Date:04.01.2012    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.1.2012 |                                           |                                            |                             |

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|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|--------------------------------------------|---------------------------------|
| <b>Case No.:2/32/83-ALC1/2011</b>                                                                                                                                                                                                                                        | Party Name:SEQUENT SCIENTIFIC LTD | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/00566/AM12/                                                                                                                                                                                                                                           | RLA File :03/95/040/00442/AM12/   | Lic.No/Date:0310662517<br>31.10.2011       | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/77/2007- dated 26.4.2011 the Committee decided to approve the case on repeat basis as under :- |                                   |                                            |                                 |
| Export Item                                                                                                                                                                                                                                                              | Qty.                              | Import Item                                | Qty.                            |
| Quent 19                                                                                                                                                                                                                                                                 | 1 Kg                              | 1. Biphenyl                                | 0.189 Kg                        |
| 4,4-Biphenylene-bis<br>[0,0-bis (2,4-di-tert-<br>butylphenyl)<br>phosphonite]                                                                                                                                                                                            |                                   | 2. 2,4 Ditertiary butyl Phenol             | 0.886 Kg                        |
|                                                                                                                                                                                                                                                                          |                                   | 3. Caustic Soda Lye (48%)                  | 1.680 Kg                        |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                  |                                   |                                            |                                 |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------|--------------------------------------------|---------------------------------|
| <b>Case No.:1/36/83-ALC1/2011</b>                                                                                                                                                                                                        | Party Name:KAYGEE-LOPAREX INDIA<br>PVT. LTD. | Meet No/Date:36/83-ALC1/2011<br>07.12.2011 | <b>Status:Case<br/>Deferred</b> |
| HQ File :01/83/050/00636/AM12/                                                                                                                                                                                                           | RLA File :03/94/040/00725/AM12/              | Lic.No/Date:0310666470<br>22.11.2011       | Defer<br>Date:04.01.2012        |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 4.1.2012 |                                              |                                            |                                 |

Date:14.12.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer